

ONE-DAY SPECIAL PROGRAMME ON CONCLUSION OF
INDUCTION TRAINING PROGRAMME FOR THE NEWLY
RECRUITED CIVIL JUDGES 2012

SPECIAL ADDRESS DELIVERED BY
HON'BLE MR. JUSTICE R.K. AGRAWAL,
CHIEF JUSTICE
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Respected Hon'ble Mr. Justice F.M. Ibrahim Kalifulla,
Judge, Supreme Court of India, my sister Mrs. Justice Chitra
Venkataraman, the President, Board of Governors of Tamil
Nadu State Judicial Academy, my esteemed Brother Judges,
other distinguished guests, ladies and gentlemen,

Good Morning to all of you,

The Civil Judges, who have been undergoing training
might now have learnt a lot about the judicial work which they
have henceforth to do. All these days had kept you busy
through lectures, presentations, interactions, visits to various
authorities. Now, the time has come to put into action what
you have so far learnt all these days.

I am aware that you are eagerly awaiting to hear what
Hon'ble Mr. Justice Kalifulla is going to say on "Law Day and the

Evolution of our Constitution” and I will not make you wait longer. I will wind up my speech after sharing some tips which may help you in your career.

Friends, all of you have a long way to go. Though all are aware about the do’s and don’ts to be followed in your career, let me remind you once again. These are not exhaustive but may help you a little.

You have to maintain cordial and harmonious relationship between the bar and the bench. We all expect lawyers to respect the Judges but you all must keep in mind that the duty to show respect is not owed to a judge individually rather it is towards the institution. So, for the smooth functioning of the judicial system, please don’t stop respecting lawyers because you have become a Judge. At the same time, you need not be either subservient or submissive to the dictates of others. Be polite and courteous.

So far you have been talking a lot and now it is time for you to listen. Learn how to listen better. The more you listen the more you will learn. So become a good listener.

Lack of preparation will spoil your reputation. Before proceeding for the day's work, try to read all the case papers so that you will not be caught unawares before the advocates.

It is important that you update your knowledge in order to equip yourself to discharge your judicial functions efficiently. We in the Judicial Academy will be there to help you all in this process.

Being in the subordinate judiciary, you have the opportunity to deal directly with the litigant public unlike the Judges of appellate Courts. The impression that you create on the litigant in your court will determine the litigant's view about the judiciary. So, you have to imbibe yourself good qualities in conducting yourself in a dignified and decent manner when you are in the Court as well as outside the court. The image so formed by the litigant seeing your conduct should enhance the reputation of the judiciary.

With these, I resume my seat. I wish all of you all the best in your career.
